

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 110**  
**(IB)-693(PB)/2019**

**IN THE MATTER OF:**

Mr. Vijender Singh Yadav

..... Petitioners/Applicant

v.

M/s. Rajesh Projects (India) Pvt. Ltd.

..... Respondent

**Under Section 9 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on 03.06.2019**

**Coram:**

**Dr. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Nitin Kaushik, Adv.

For the Respondent

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**ORDER**

As per the order dated 01.04.2019, ten days time was granted to file reply. Reply has not been filed. Even vakalatnama is not on record. As a last chance vakalatnama be filed during the course of the day & reply within five days with a copy in advance to the counsel opposite which shall be subject to payment of Rs. 20,000/- as cost payable to the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 12.07.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

03.06.2019  
Ritu Sharma